



FORM No. - 4
See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 693 of 2003

Applicant(s) Karunakar Mohanty Respondent(s) Union of India & Ors.

Advocate for Applicant(s) Mr. N.C. Mohanty Advocate for Respondent(s) C.R. Satpathy, P. Behara

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>g. P.O. for Rs. 50/- f.k.N. For consideration pl.</p> <p>10/9/03</p> <p>A.O.</p> <p>Defect removed. For Registration pl.</p> <p>15/10/03</p> <p>DR</p> <p>Registrar</p> <p>S.O. (J) 10/10/03 10.10.03</p> <p>S.O. (J) 16/10/03 16.10.03</p>	<p>REGISTER</p> <p>17/10/2003</p> <p><u>1. ORDER DATED 17.10.2003.</u></p> <p>Heard Mr.N.C.Mohanty, learned counsel appearing for the Applicant and Mr.A.K. Bose, learned Senior Standing Counsel for the Union of India; on whom a copy of this original Application has already been served.</p> <p>The grievance of the Applicant is that the Respondents have deducted a sum of</p>

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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Admission.

16/x/03

Bent.

Or. dt. 17.x.3

Copies of order alongwith copies of OA sent to all respds. and copies of order prepared for both Comsels.

23/x

So

Rs. 45,015/- from the D.C.R.G. amount of the Applicant, although he was not found guilty in the disciplinary proceedings initiated against him. The Applicant has also submitted a copy of the order of the disciplinary authority dropping the charges framed against him vide his order dated 22.05.2001.

In view of the aforesaid facts and circumstances of the matter, the Applicant is directed to submit a representation before the Disciplinary Authority seeking relief to the effect that after having dropped the charges against him, there is no case for realisation of any amount from him, or from his D.C.R.G. money. Apparently, no such representation has been filed by the Applicant and he has also not exhausted the departmental remedies available to him. He is, therefore, directed to submit a suitable representation before the Disciplinary Authority within a period of 30 days and upon receipt of such a representation the Disciplinary Authority shall dispose of the grievance of the Applicant within a period of 60 days in full and final manner.

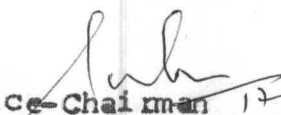
With the above observations and directions, this O.A. is disposed of at the admission stage, by leaving the parties to bear their own costs.

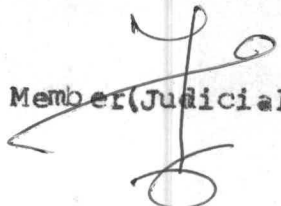
Send copies of this order alongwith copies of this O.A. to the Respondents and free copies of this order be given to

DA 693/03

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learned counsel for both sides for compliance.


Vice-Chairman 12/16


Member (Judicial)